

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No. 1365/95

New Delhi this the 16th day of February 1996

Hon'ble Shri K.Muthukumar, Member (A)

Shri S.S.Sharma,
s/o Sh.(Late) M.S.Sharma
r/o 135, Sec.9, R.K.Puram,
New Delhi.

.....Applicant

(By Advocate: None)

Versus

Union of India: through

1. The Secretary
Ministry of Urban Development
Government of India,
Nirman Bhawan,
New Delhi.
2. Director of Estates
Govt. of India
Ministry of Urban Development
Nirman Bhawan,
New Delhi
3. Estate Officer,
Directorate of Estates,
Nirman Bhawan,
New Delhi.

....Respondents

(By Advocate: Shri B.Lall)

ORDER (Oral)

Hon'ble Shri K.Muthukumar, Member (A)

The learned counsel for the respondent has produced in the respondent's letter dated 11-11-95 by which the Directorate's letter of 28-12-94 is treated as withdrawn. On the basis of aforesaid letter dated 28-12-94 the allotment of the accommodation of the applicant was cancelled and the same was impugned in the OA. However, since the cancellation itself has been treated as withdrawn

by this letter dated 11-11-95, learned counsel for the respondents states that the application does not survive and has become infructuous.

2. In the light of what is stated above, the application is dismissed as having become infructuous. Interim order also stands vacated. No costs.


(K. MUTHUKUMAR)
Member (A)

cc.